

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UNSTARRED QUESTION NO. 78
TO BE ANSWERED ON MONDAY, 4th DECEMBER, 2023
13 AGRAHAYANA, 1945 (SAKA)**

Permission to Kerala for Taking Loan from Different Financial Institutions

78. SHRI K. MURALEEDHARAN:

Will the Minister of FINANCE be pleased to state:

- (a) the details of loan taken by the State Government of Kerala during the last three years;
- (b) whether the Central Government has not given permission to Government of Kerala for taking loan from different financial institutions; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) As per Reserve Bank of India's report titled 'State finances: A study of budgets of 2022-23', the details of amount of loans taken by the State Government of Kerala at the end of March 2021, March 2022 (RE) and March 2023 (BE) are as follows:

(Rs. In crore)

Composition	2020-21 (Actual)	2021-22 (Revised Estimate)	2022-23 (Budget Estimate)
Total Loans taken	40513	43888	39735

(b) and (c) The Union Government grants permission to States including the State Government of Kerala for taking negotiable loans from financial institution as part of their borrowing limit. In the Financial Year (FY) 2023-24, as per the request of the State Government of Kerala, consent of Government of India under Article 293 (3) of the Constitution of India for availing Negotiated Loan of Rs. 900 crore from National Bank for Agriculture and Rural Development (NABARD) has been issued to the State Government of Kerala by the Department of Expenditure, Ministry of Finance.
